

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00385/2020**

Jabalpur, this Tuesday, the 04<sup>th</sup> day of August, 2020

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**  
**HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Smt. Lalita Yadav,  
 W/o Late Hanumandeen  
 aged about 67 years,  
 Housewife R/o Ward No.28,  
 Kalyanpur Road, Purani Basti  
 Shahdol M.P. PIN 484771

-Applicant

(By Advocate –**Shri Kishore Roy**)

**V e r s u s**

1. Union of India, Through General Manager,  
 South Easter Central Railway  
 Bilaspur PIN 495004

2. Sr. Divisional Financial Manger  
 South Easter Central Railway  
 Bilaspur PIN 495004

3. Sr. Divisional Personal Officer  
 South Easter Central Railway  
 Bilaspur PIN 495004

4. Chief Manager S.B.I. Branch (CPPC)  
 Govindpura Bhopal M.P. PIN 462001

5. Branch Manger, State Bank of India,  
 Main Branch Shahdol M.P. PIN 484771

- Respondents

(By Advocate –**Shri A.S. Raizada**)

**O R D E R (Oral)****By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the respondents for inaction whereby the applicant has not been given benefit of family pension.



3. It has been submitted by the counsel for the applicant the husband of the applicant, who was retired from Railway Department was receiving pension. The husband of the applicant died on 02.01.2020. Thereafter the applicant preferred representation for re-authorization of family pension in her favour on 27.02.2020 (Annexure A/3) and thereafter another representation on 03.06.2020 (Annexure A-5) to the respondents Nos.4 and 5. But till date no family pension has been granted to the applicant.

4. Learned counsel for the respondents submits that Annexure A/3 and A/5 have been addressed to Respondents Nos.4 and 5 i.e. State Bank of India, whereas no representation has been made to the respondent-department.

5. At this stage the counsel for the applicant submits that the applicant be permitted to file the detailed representation to respondent-department and the respondents may be directed to

grant the family pension to the applicant as per Rules in a time bound manner.

 6. From the facts itself it is clear that the husband of the applicant had died on 02.01.2020 and no family pension has been granted to the applicant till date. The applicant is 67 years old. In such circumstance, we direct the applicant to make the detailed representation to the respondent No.1 to 3 within one week and the competent authority of the respondents shall consider and decide the applicant's representation within three weeks thereafter.

7. With these observations we disposed of this Original Application at the admission stage itself.

8. Needless to say that the respondents shall pass the reasoned and speaking order on the contention raised by the applicant in her representation.

**(Naini Jayaseelan)**  
**Administrative Member**

**(Ramesh Singh Thakur)**  
**Judicial Member**

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